

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 220/89
ExxxxNo.

198

DATE OF DECISION 5.4.1989

Smt. Kamalabai Laxman Zambre, Petitioner

Mr. G. S. Walia Advocate for the Petitioner(s)

Versus

Union of India & another Respondent

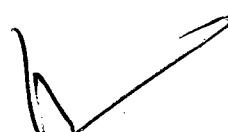
Mr. P. M. Pradhan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M. B. Mujumdar, Member (J)

The Hon'ble Mr. M. Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal?



(u)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A. 220/89

Smt. Kamalabai Laxman Zambre,
Zambrewada,
Warangaon,
Tal. Bhusawal,
Dist. Jalgaon.

.. Applicant

vs.

1. Union of India
through
Ministry of Defence,
Ordnance Factory,
Warangaon,
Taluka Bhusawal,
Dist. Jalgaon.
2. General Manager,
Ordnance Factory,
Warangaon,
Taluka Bhusawal,
District Jalgaon.

.. Respondents

Coram: Hon'ble Member (J) Shri M.B. Mujumdar
Hon'ble Member (A) Shri M.Y. Priolkar

Appearances:

1. Mr. G.S. Walia
Advocate for the
Applicant.
2. Mr. P.M. Pradhan,
Advocate for the
Respondents.

ORAL JUDGMENT
(Per M.B. Mujumdar, Member (J))

Date: 5.4.1989

The objections raised by the office are
waived.

2. The applicant's husband Laxman Zambre has
died issueless in 1971, while he was working as Labourer
in the Ordnance Factory at Warangaon. On 1.2.1989 the
applicant has filed this application praying for suitable
compassionate appointment to her and for directing the
respondents to pay ex-gratia pension admissible according
to the rules.

3. We have heard Mr. Walia for the applicant and
Mr. P.M. Pradhan for the respondents.

4. As the applicant gives up the first prayer regarding suitable appointment on compassionate grounds and as the respondents are prepared to pay ex-gratia pension to the applicant according to the rules we admit this application and pass the following order:

- (i) Respondents shall pay ex-gratia pension to the applicant according to the rules after the applicant fulfills the formalities mentioned in the letter dtd. 12.12.1988 from the General Manager of the Ordnance Factory;
- (ii) The prayer of the applicant for appointment on compassionate ground is rejected.
- (iii) The application is disposed of on the above lines with no order as to costs.


(M.Y.PHOLKAR)
Member(A)


(M.B. MULUNDAR)
Member(J)